

Water Disputes Act 1956 [*Placed in Library*  
*See No LT—1705/72*]

(1) The Industrial Disputes (Amend-  
ment) Bill, 1972,

(2) The Secunderabad and Auranga-  
bad Cantonments House Rent  
Control Law (Repeal) Bill 1972

12 37 hrs

## MESSAGFS FROM RAJYA SABHA

SECRETARY Sir, I have to report  
the following messages received from the  
Secretary of Rajya Sabha —

- (i) 'In accordance with the provi-  
sions of rule 111 of the Rules  
of Procedure and Conduct of  
Business in the Rajya Sabha, I  
am directed to enclose a copy  
of the Industrial Disputes  
(Amendment) Bill, 1972, which  
has been passed by the Rajya  
Sabha at its sitting held on  
the 6th April 1972 "
- (ii) 'In accordance with the provi-  
sions of rule 111 of the Rules of  
Procedure and Conduct of Busi-  
ness in the Rajya Sabha, I am  
directed to enclose a copy of  
the Secunderbad and Auranga-  
bad Cantonments House Rent  
Control Law (Repeal) Bill 1972,  
which has been passed by the  
Rajya Sabha at its sitting held  
on the 6th April, 1972 "
- (iii) "In accordance with the provi-  
sions of sub rule (6) of rule 186  
of the Rules of Procedure and  
Conduct of Business in the Rajya  
Sabha, I am directed to return  
herewith the Contingency Fund  
of India (Amendment) Bill, 1972,  
which was passed by the  
Lok Sabha at its sitting held on  
the 4th April, 1972, and trans-  
mitted to the Rajya Sabha for  
its recommendations and to state  
that this House has no recom-  
mendations and to make to  
the Lok Sabha in regard to  
the said Bill "

## BILLS AS PASSED BY RAJYA SABHA

SECRETARY Sir, I lay on the Table  
of the House the following two Bills, as  
passed by Rajya Sabha —

12 38 hrs

## PUBLIC ACCOUNTS COMMITTEE

THIRTY-SECOND AND THIRTY-  
THIRD REPORTS

SHRIMATI MUKUL BANERJI (New  
Delhi) I beg to present the following  
Reports of the Public Accounts Committee—

- (1) Thirty second Report regarding  
action taken by Government on  
the recommendations contained in  
their Hundred and Twenty fourth  
Report (Fourth Lok Sabha) rela-  
ting to Department of Civil  
Aviation
- (2) Thirty-third Report regarding  
action taken by Government on  
the recommendations contained in  
their Hundred and Eighth Report  
(Fourth Lok Sabha) relating to  
Department of Works, Housing  
and Urban Development

12 38 hrs

STATEMENT CORRECTING ANSWER  
TO S Q NO 253 re WAGONS  
HELD UP FOR MINOR  
REPAIRS

THE DEPUTY MINISTER IN THE  
MINISTRY OF RAILWAYS (SHRI  
MOHD SHAFI QURESHI) On behalf  
of Shri K Hanumanthaiya, I beg to make  
the following statement

In reply to part (a) to Starred Question  
No 253, the following information was  
given —

<i>Gauge</i>	1970-71	1971-72
Broad Gauge	9193	2864
Metre Gauge	2900	2558
Narrow Gauge	216	199

The correct position is as following —

Gauge	1970-71	1971-72
Broad Gauge	9193	8264
Metre Gauge	2900	2558
Narrow Gauge	216	199

12 39 hrs

DEMANDS\* FOR GRANTS, 1972-73

MINISTRY OF IRRIGATION AND POWER

MR SPEAKER We are now taking up the second stage of discussion of the General Budget

The House will now take up discussion and voting on Demand Nos 58 to 60, 122 and 123 relating to the Ministry of Irrigation and Power for which four hours have been allotted

Hon Members present in the House, who are desirous of moving their cut motions, may send slips to the Table within 15 minutes indicating the serial number and other details as is the practice in the House

SHRI K SURYANARAYANA (Eluru) This is an important subject Four hours are not sufficient to have the opinion of the House

श्री कृष्णचन्द्र पांडे (खलीलाबाद) सिचाई और बिजली की मांगों पर केवल 4 घंटे का समय दिया गया है, जब कि यह मसला बहुत ही महत्वपूर्ण है, हर प्रान्त का मसला है, हर कास्टीचूएन्सी का मसला है। इन लिये 4 घंटे समय बहुत कम है, इस का समय बढ़ाया जाना चाहिये। इस मसल पर हर सदस्य अपने अपने विचार रखना चाहते है। मेरी आप से प्रार्थना है कि इस का समय बढ़वाने की कृपा करे।

अध्यक्ष महोदय आप मेरी वगैर इजाजत के बोल रहे हैं, क्या यह अच्छी बात है? प्वाइंट आफ आर्डर तो तब आ सकता है जब कि कोई मॅटर पॅइंग हो।

श्री कृष्ण चन्द्र पांडे अध्यक्ष महोदय, यह बहुत महत्वपूर्ण मसला है। हर ससदीय क्षेत्र का यह मामला है। बहुत से माननीय सदस्यों को इस पर बोलना है। यदि समय नहीं बढ़ेगा तो हम लोग कैसे बोल पायेंगे? (व्यवधान)

SHRI K SURYANARAYANA The time allotted is not sufficient This is a very important subject—irrigation and Power—and four hours will not be sufficient... (Interruption)

MR SPEAKER The hon Member is an old member Allotment of time is done by the Business Advisory Committee The Business Advisory Committee's report and the time allotted are all approved and voted by this House At that time the matter should have been raised and not now We have so many Demands to discuss We have decided that the time allotted should not be either increased or decreased We have considered the matter in detail There is no way out

श्री कृष्ण चन्द्र पांडे इस पर समय बढ़ाया जाना चाहिए क्योंकि यह मसला बहुत महत्वपूर्ण है। बहुत से माननीय सदस्य इसके सम्बन्ध में अपने विचार रखना चहेंगे। (व्यवधान)...

श्री हकम चन्द कछवाय (मुरेना) अध्यक्ष महोदय, मैं प्रस्ताव करता हू कि इस पर एक घंटे का समय और बढ़ा दिया जाये।... (व्यवधान)...

श्री कृष्ण चन्द्र पांडे एक घंटे का समय बहुत कम होगा। (व्यवधान)...

श्री हकम चन्द कछवाय पहले एक घंटे का समय काजिए, बाद में फिर देखा जायेगा।... (व्यवधान)...

अध्यक्ष महोदय एक तरफ तो सदन ने फैसला किया है अब फिर मदन और क्या चाहता है। (व्यवधान)...

श्री हकम चन्द्र कछवाय . फैसला तो कुछ